

Annexure-II

Name of the corporate debtor: Shree Geeta Textile Mills Private Limited

CIN : U17309MP2008PTC020987

Date of commencement of CIRP 13-11-2024

List of creditors as on: 28-01-2025 (Version 2)List of Unsecured financial creditors (other than financial creditors belonging to any class of creditors)
(Amount in INR)

Sl. No.	Name of creditor	Details of claim received	Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim Provisionally admitted	Amount of claim under verification	Remarks, if any
		Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of Voting share in CoC					
1	Akansha Mittal	29,70,571.00	16,35,000.00	Financial claim	No	No	No	0.36%	NIL	NIL	13,35,571.00	0	
2	Amit Mittal	29,70,571.00	15,79,313.00	Financial claim	No	No	No	0.36%	NIL	NIL	13,91,258.00	0	
3	Artmos Private Limited	17,43,421.00	10,00,000.00	Financial claim	No	No	No	0.21%	NIL	NIL	7,43,421.00	0	
4	Dunston Tie Up Pvt. Ltd.	74,95,373.00	45,93,039.00	Financial claim	No	No	No	0.90%	NIL	NIL	29,02,334.00	0	
5	Om Prakash Agawal	51,48,647.00	30,00,000.00	Financial claim	No	No	No	0.62%	NIL	NIL	21,48,647.00	0	
6	Seema Mittal	1,02,67,863.00	53,93,050.00	Financial claim	No	No	No	1.24%	NIL	NIL	48,74,813.00	0	
7	Bhagvati Devi Rungta	6,99,080.00	6,00,000.00	Financial claim	No	No	No	0.08%	NIL	NIL	99,080.00	0	
8	Nitin Jalan	84,15,635.00	50,00,000.00	Financial claim	No	No	No	1.02%	NIL	NIL	34,15,635.00	0	
9	Lakhotia Textiles Pvt. Ltd.	1,45,71,678.00	95,00,000.00	Financial claim	No	No	No	1.76%	NIL	NIL	50,71,678.00	0	
10	Aditya Chamaria	21,49,251.00	10,00,000.00	Financial claim	No	No	No	0.26%	NIL	NIL	11,49,251.00	0	
11	Sashi Chamaria	21,93,919.00	0	Financial claim	No	No	No	0.26%	NIL	NIL	21,93,919.00	0	
	TOTAL	5,86,26,009.00	3,33,00,402	Financial claim				7.07%			2,53,25,607.00	0	

*Note - The best estimate of the amount of the claims have been made based on the available information. As per Regulation 14 of the IBBI (CIRP) Regulations 2016, the RP shall revise the amount of claims admitted, including the estimates, as soon as may be practicable, when he receives additional information warranting such revision.